

Tiger farming method

1661. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether in view of the fast depletion of population of tigers in Indian forest and reserves, Government has decided to adopt tiger-farming method as prevalent in different countries like those in China;

(b) if so, the details of strategy contemplated; and

(c) the steps taken and being taken to implement the same?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No Sir. India has taken strong initiatives since 1972 for *in-situ* conservation of wild tigers in designated tiger reserves spread over different tiger States under 'Project Tiger'. The tiger farming, as prevalent in China, is meant for consumptive use of tiger body parts which is detrimental for wild tiger conservation. India has strongly appealed to China and other countries at the Convention on International Trade in Endangered Species of wild fauna and flora (CITES) to restrict such operations in the interest of wild tigers.

(c) Question does not arise.

Compensatory Afforestation Fund

1662. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Supreme Court has not authorized *ad hoc* Compensatory Afforestation Fund Management and Planning Authority (CAMPA) to release funds to States/UTs for carrying out compensatory afforestation works;

(b) if so, whether Government has envisaged alternative means to meet the demand of funds for the purposes;

(c) if so, the details thereof; and

(d) if not, how the States/UTs would meet their requirement of funds for compensatory afforestation works, plantations, etc.?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Yes. Sir.

(b) to (d) The Central Government in consultation with the State/UT Governments have prepared guidelines on State Level Compensatory Afforestation Fund Management & Planning Authority (State CAMPA). These guidelines, *inter alia*, envisage the constitution of State CAMPA in all concerned States/UTs. The State CAMPA would open an account in the nationalized banks and will receive funds from the *Ad hoc* CAMPA for taking up works as per the approved Annual Plan of Operations (APOs). The Supreme Court in its order dated 10.07.2009 in IA No. 2143 in WP(C) 202 of 1995 has also agreed with the guidelines on State CAMPA.